

SHRI BISWANATH DAS: I am coming to that. I would appeal to the House to agree to the export duty provided these conditions, one, two, three, four and so on are satisfied. That explains why I am stating all these. I plead with the Government that their policy of *laissez faire* and their policy of non-discrimination has failed. There is no reason for this non-discrimination against the multiple and mounted interests of Britain. No Indian can compete with those mounted and multiplied British vested interests, unless he, the Indian planter, is helped also by the State to compete. Attempts should be made to put the Indian planters on a par, at least, with British interest, if not at a higher plane. That is what I have been and am asking the Government to do. Unless and until that is done your coffee, tea and such other interests are bound to suffer. Two-fold activities are called for firstly attempts should be made to help Indian planters by way of reduction of expenditure, by providing credit facilities and by affording them godown facilities, and such conveniences as are open to Britishers. No Indian could compete with the British planters because they were the first to own godown facilities in all the port trust areas. They had been entrenched and established with all conveniences. How on earth could any Indian compete unless either the vested interest of the British is abolished or the Government comes to the aid of the Indian planters by affording them similar facilities? Unless and until that is done, Indian interests are bound to suffer. All the shipping facilities go to the Britishers and none to the Indian interests. What has the Government been doing up to now, I ask? They should give at least equal facilities to the Indian planters. Unless an assurance is forthcoming from the Government that they will examine these things and take immediate and necessary steps in this regard, I think we have to say that we should reject this Resolution.

Sir, my complaint is that this Tea Board has done nothing in this regard

either to draw the attention of the Government or to formulate schemes for Government's decision or even to intimate to Government the difficulties, administrative or statutory, of the Indian section of the planters. They have also not intimated to Government the conveniences that are so very necessary and essential in the nature of amenities and other conditions to labour in the different plantations. I have said it and I repeat.

MR DEPUTY CHAIRMAN: No repetitions, Mr. Das.

SHRI BISWANATH DAS: that one of the immediate steps—I will not call it immediate but early steps—to be taken in.

SHRI B. GUPTA (West Bengal): He is making a very good speech, let us hear him. It is refreshing.

SHRI BISWANATH DAS: to make Calcutta the tea market of the world instead of London as it is today. Sir, I have already stated my conditions and unless an assurance comes forth and the hon. Minister assures us that he will keep a watching eye on the extravagance of the Central Board, I think it will not be easy to get the approval of the House.

REPORT OF THE COMMITTEE ON PETITIONS RELATING TO THE HINDU MARRIAGE AND DIVORCE BILL, 1952

SHRI J. R. KAPOOR (Uttar Pradesh): Sir, I beg to present the report of the Committee on Petitions dated 6th December 1954 in respect of such petitions as were remitted to it relating to the Hindu Marriage and Divorce Bill, 1952.

RESOLUTION REGARDING ENHANCEMENT OF EXPORT DUTY ON TEA—continued

MR DEPUTY CHAIRMAN: Mrs Parmanand.

DR SHRIMATI SEETA PARMANAND (Madhya Pradesh): Mr. Deputy Chairman, the reason for my speaking on this subject is mainly to draw